

ITEM NO.102

COURT NO.3

SECTION XI-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s).2772/2011

E.A.ABOOBACKER & ORS.

Appellant(s)

VERSUS

STATE OF KERALA & ORS.

Respondent(s)

(WITH APPLN.(S) FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS)

WITH

C.A. No. 2773-2774/2011 (XI-A)

C.A. No. 2775/2011 (XI-A)

Date : 13-09-2018 These appeals were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE MADAN B. LOKUR
HON'BLE MR. JUSTICE DEEPAK GUPTA

For Appellant(s)

Mr. R. Venkataramani, Sr. Adv.
Ms. Bindu K. Nair, Adv.
Mr. Shinu J. Pillai, Adv.
Mr. Yashraj Bundela, Adv.
Mr. Praveen Vignesh, Adv.
Mr. Sushant Singh, Adv.
Babby Augustine, Adv.
Mr. V. K. Sidharthan, AOR

Mr. Ranjith K. C., AOR

Mr. Mayilsam K, Adv.
Mr. Ninargam R. Maurya, Adv.
for Mr. V. N. Raghupathy, AOR

For Respondent(s)

Mr. Basant R., Sr. Adv.
Mr. Sajith. P, AOR
Mohd. Monish, Adv.

Mr. K.N. Balgopal, Sr. Adv.
Mr. G. Prakash, AOR
Mr. Jishnu M.L., Adv.
Ms. Priyanka Prakash, Adv.
Ms. Beena Prakash, Adv.

**UPON hearing the counsel the Court made the following
O R D E R**

Arguments concluded.

Judgment reserved.

**(SANJAY KUMAR-I)
AR-CUM-PS**

**(KAILASH CHANDER)
ASSISTANT REGISTRAR**